

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 609
IB-204/ND/2021**

**IN THE MATTER OF:
Union Bank Of India**

...PETITIONER

Vs.

M/s. Supertech Ltd.

...RESPONDENT

**Section
U/s 7 of IB Code, 2016**

**Order delivered on 18.10.2022
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

For the Applicant

**:Mr. Chaitanyashil Priyadarshi, Mr.
Tejaswi Bhanu, Ms. Saloni Sharma
Advocates**

For the Resolution Professional

**:Adv. Somdutta Bhattacharyya, Adv.
Kiran Sharma, Adv. Niharika
Sharma**

ORDER

IA/4657/2022

Heard the submissions made by the Ld. Counsel for the Applicant as well as Ld. Counsel for the Resolution Professional of the Corporate Debtor. The Corporate Debtor M/s. Supertech Ltd. is directed to once again carefully go through the submissions made by the Applicant in his application and submit the reply within week days' time. Post the matter to **10.11.2022.**



**(Rahul Bhatnagar)
Member (T)**



**(P.S.N Prasad)
Member (J)**